

**GOVERNMENT OF INDIA
MINISTRY OF SCIENCE & TECHNOLOGY
DEPARTMENT OF BIOTECHNOLOGY**

RAJYA SABHA

**UNSTARRED ADMITTED QUESTION NO. 3188 TO BE ANSWERED ON
23/03/2021**

‘REVISION OF DNA TECHNOLOGY REGULATION BILL, 2019’

3188 DR. L. HANUMANTHAI AH:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- a) the details of the proposed rework on the DNA Technology (Use And Application) Regulation Bill following the recommendations made by the Parliamentary Standing Committee;
- b) whether additional consultations have been conducted, or may be accommodated, particularly in connection with issues raised in the dissenting notes of the Standing Committee's report;
- c) if so, the details thereof, and if not, the reasons therefor; and
- d) the expected timeline for re-tabling of the revised Bill?

ANSWER

**MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES
AND MINISTER OF HEALTH & FAMILY WELFARE**

(DR. HARSH VARDHAN)

(a) The Report of Department related Parliamentary Standing Committee (PSC) on Science and Technology, Environment, Forests and Climate Change on DNA Bill has been received by the Department of Biotechnology. Necessary action is being taken on the recommendations.

(b) & (c) No Sir, additional consultations are not required at this stage.

(d) Based on the recommendations of the PSC, the necessary action is being taken for taking all required approvals for further submission.